

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No.1664/2015**

New Delhi this the 12<sup>th</sup> day of July, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)  
Hon'ble Mr. V. N. Gaur, Member (A)**

Ashok Kumar Dhiman, Aged 60 years  
S/o. Sh. Rikhi Ram,  
Retired from the post of XEN/Welding,  
Northern Railway, Baroda House,  
New Delhi.  
R/o. H. No. 1602-Z/4, Prehladpuri Colony Workshop Road,  
Near ITI, Yamuna Nagar  
(Haryana)-135 001.

...Applicant

(By Advocate: Mr. Yogesh Sharma)

Versus

1. Union of India through the General Manager,  
Northern Railway, Baroda House,  
New Delhi.
2. The General Manager,  
Northern Railway, Baroda House,  
New Delhi.

...Respondents

(By Advocate : Mr. R. N. Singh)

**O R D E R (O R A L)**

**Justice M. S. Sullar, Member (J) :**

The applicant Sh. Ashok Kumar Dhiman, S/o. of Sh. Rikhi Ram has filed the instant O.A challenging the delay in finalising the departmental inquiry in pursuance of charge sheet issued to him vide memorandum dated 14.02.2012 (Annexure A/1) invoking the provisions of Section 19 of the Administrative Tribunals Act.

2. The case of the respondents, as contained in the letter dated 07.10.2015 (Annexure R-1) is that the inquiry officer has already concluded the proceedings, submitted the inquiry report and disciplinary authority has to take a final decision in the matter.

3. Having heard the learned counsel for the parties, having gone through the record with their valuable help, the main O.A is disposed of with the direction to the General Manager, Northern Railway, Baroda House (respondent no. 2) to complete the indicated departmental inquiry proceedings against the applicant in all respects, in accordance with law, within a period of three months from the date of receipt of a certified copy of this order. No costs.

(V. N. Gaur)  
Member (A)

(Justice M. S. Sullar)  
Member (J)

/Maya/